

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2809
ANSWERED ON:01.08.2002
KANDLA-BHATINDA PIPELINE
UMMAREDDY VENKATESWARLU

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a series of decisions taken by Indian Oil Corporation Limited are likely to affect adversely the use of pipelines by Petronet;
- (b) if so, whether the decision of the Indian Oil Corporation Limited to use the Kandla-Bhatinda pipeline for transporting crude instead of the Vadinar-Kandla pipeline will cost Petronet dearly;
- (c) if so, the reasons for IOCL to change its earlier policy to sue the Vadinar-Kandla pipeline;
- (d) whether the Government have approved such a decision of IOCL; and
- (e) if so, the details of impact of this decision of IOCL on profitability and sue of capacity of Petronet?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS AND MINISTER OF STATE IN THE MI
OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): Indian Oil Corporation Limited (IOCL) has decided to convert Kandla-Panipat section of their Kandla-Bhatinda Pipeline to crude oil services with effect from July, 2004. The decision is likely to have an impact on the use of Vadinar-Kandla Pipeline of Petronet from July, 2004.

IOCL is a Navratna company and such decisions are taken by its board on commercial considerations.